

**The Goa Panchayat Raj (Amendment)
Bill, 2017**

(Bill No. 10 of 2017)

A

BILL

*further to amend the Goa Panchayat Raj Act, 1994
(Goa Act No. 14 of 1994).*

5 BE it enacted by the Legislative Assembly of Goa in the Sixty-eighth Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa Panchayat Raj (Amendment) Act, 2017.

10 (2) It shall be deemed to have come into force on the 9th day of June, 2017.

2. Insertion of new section 40A.— After section 40 of the Goa Panchayat Raj Act, 1994 (Goa Act 14 of 1994), the following section shall be inserted, namely:—

15 **“40A. Grant of paid holiday to employees on the day of poll.**— (1) Every person employed in any business, trade, industrial undertaking or any other establishment and entitled to vote at an election to Panchayat shall, on the day of poll, be granted a holiday.

20 (2) No deduction or abatement of the wages of any such person shall be made on account of a holiday having been granted in accordance with sub-section (1) and if such person is employed on the basis that he would not ordinarily receive wages for such a day, he shall nonetheless
25 be paid for such day the wages he would have drawn had not a holiday been granted to him on that day.”.

3. Repeal and Saving.— (1) The Goa Panchayat Raj (Amendment) Ordinance, 2017 (Ordinance No. 3 of 2017) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act. 5

Statement of Objects and Reasons

The Bill seeks to insert new section 40A in the Goa Panchayat Raj Act, 1994 (Goa Act 14 of 1994) so as to grant paid holiday to the employees employed in business, trade, industrial undertaking or any other establishment, on the day of poll of the Panchayat election.

The Bill also seeks to replace the Goa Panchayat Raj (Amendment) Ordinance, 2017 (Ordinance No.3 of 2017), promulgated by the Governor of Goa on 9th day of June, 2017.

This Bill seeks to achieve the above objects.

Financial Memorandum

No financial implications are involved in this Bill.

Memorandum regarding delegated legislation

No delegated legislation is envisaged in this Bill.

Assembly Hall,
Porvorim, Goa.
___th July, 2017.

MAUVIN GODINHO
Minister for Panchayats

Assembly Hall,
Porvorim, Goa.
___th July, 2017.

Secretary to the Legislative
Assembly of Goa

ANNEXURE

Extract of section 40 of the Goa Panchayat Raj Act, 1994
(Goa Act 14 of 1994).

Section 40:

40. Penalty for illegal hiring or procuring of conveyance at election.— If any person is guilty of any such corrupt practice as is specified in clause (vi) of section 23 at or in connection with an election, he shall, on conviction, be punished with fine which may extend to five hundred rupees.



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE GOA PANCHAYAT RAJ
(AMENDMENT) BILL, 2017**

(Bill No. 10 of 2017)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2017**

